

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(8)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/205/ (IB)/2017
NAME OF THE PETITIONER(S) : BRASHER BOOT COMPANY LTD
NAME OF THE RESPONDENT(S) : FORWARD SHOES INDIA PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
1.	M. Karitha Sarana	Interim Resolution Professional	<u>M. Karitha Sarana</u>
2.	Vikram A. Jain for T.K. Bhaskar	Counsel for Petitioner	<u>Vikram</u>

ORDER

IRP Mrs. Kavitha Surana in person present and filed a memo stating therein that the CoC has proposed her to function as RP in "Brasher Boot Company Ltd. -vs- Forward Shoes India Pvt. Ltd, which is supported by the proposal of CoC approved in the Meeting held on 17.08.2017. In view of the proposal of the Committee of Creditors, Mrs. Kavitha Surana is directed to perform the function of the Resolution Professional in the matter for carrying out the duties as per the provisions of IBC, 2016 and file the Resolution Plan. Counsel for Operational Creditor submitted that his client is not aware about the proposal made by the CoC. Therefore, the R.P. is directed to supply necessary information to the Operational Creditor. Hence, the prayer of the **R.P. is allowed.**

S. Vijayaraghavan
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

ghk

Minim
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)